

aforesaid schemes are as under :

S. No.	Schemes	Funds Allocated	Funds released		Total	Funds Utilised	Physics achievement
			Central	State			
			(Rs. in lakhs)				
1.	IRD P	419.13	104.78	104.78	209.56	N.R.	N.R.
2.	JRY	772.41	308.96	77.24	386.20	82.79	1.86 lakh mandays generated upto June 1996.
3.	EAS	—	—	—	—	37.49	0.43 -do-

N.R. Not Reported.

Rural Electrification

4411. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state :

(a) the number of villages in Barabanki Parliamentary Constituency in Uttar Pradesh are still to be electrified;

(b) the reasons for delay in electrifying these villages; and

(c) the time by which these villages are likely to be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) As per available information, 806 inhabited villages in Barabanki Parliamentary Constituency of Uttar Pradesh remain to be electrified as of March 1996.

(b) and (c). Rural Electrification Programme is a continuous process. Funds for the programme are annually allocated by the Planning Commission in consultation with the State Government/State Electricity Boards for the state as a whole. The district-wise priority is decided by the State Government within the overall allocation for the State on a year to year basis. The balance unelectrified villages of the constituency are likely to be electrified during the 9th and subsequent Plan periods depending upon the availability of resources and other inputs.

[Translation]

Counter Magnet City Scheme

4412. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the scheme approved for development of the cities brought under Counter Magnet City Scheme;

(b) the schemes for Bareilly in this regard; and

(c) the amount sanctioned for Bareilly under this scheme during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The scheme, approved for development of the cities brought under the Counter Magnet City Scheme in the NCR, contemplates development of such activities as would generate economic opportunities and provide infrastructure facilities so that these counter magnet cities would act as future interceptors of migratory flow towards the Capital and act as Regional Growth Centres to help a balanced pattern of urbanisation over a period of time.

(b) The following schemes are proposed to be taken up in Bareilly for Bareilly Counter Magnet as per the Action Plan 1996-97 :

- (i) Transport Nagar (Shahjahanpur Road).
- (ii) Rampur Road Residential Scheme.
- (iii) Master Plan Road No.3.
- (iv) Central Government Offices.

(c) No amount was sanctioned during 1993-94.

Development of Backward Districts

4413. SHRI ILIYAS AZMI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government are aware of the fact that Hardoi and Kiri districts of Shahabad constituency in Uttar Pradesh are the most backward districts; and

(b) if so, whether the Government propose to prepare a scheme for the development of this area?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) The development of backward areas in a State is primarily the responsibility of the concerned State

Government. The Planning Commission, however, assist in overall development of the State by way of allocation of Plan funds. Besides, the States are also assisted by the Central Government through special central assistance.

Research Centres

4414. SHRI D.P. YADAV : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government propose to develop Scientific and Technological Research Centres in Border areas;

(b) if so, the steps taken in this regard;

(c) whether the Government have received any proposal to set up such research centres in the border area of Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (d). The information is being collected from different agencies concerned with border areas and will be laid on the Table of the House.

[English]

Pakistan Refugees

4415. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) the number of Pakistan Refugees residing in Jammu and Kashmir and reasons for not granting them Citizenship;

(b) whether many of these refugees allotted agricultural lands for the past over four decades have been dispossessed of these lands on flimsy grounds;

(c) if so, the facts thereof;

(d) whether the proprietary rights are being deviced to refugees both from Pakistan occupied Kashmir as also from Pakistan on evacuee lands allotted to them; and

(e) if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e). The information is being collected and will be laid on the Table of the House.

Militancy in Jammu And Kashmir

4416. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) the exgratia Relief given to the next of kin of the

killed/injured during the past three years in as also during the current year in Jammu and Kashmir and also the total amount spent;

(b) the number of pending cases in each district and the reasons for delay in the settlement;

(c) the criterion fixed for grant of relief;

(d) the amount paid every year during the said period as compensation/relief in lieu of the houses and other property damaged in militancy related cases in each district; and

(e) the amount spent for repair/reconstruction of religious places damaged by terrorists/subversives in each case including the holy shrine of Charar-e-Shrief?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e). The information is being collected and will be laid on the Table of the House.

State Pollution Board

4417. SHRI CHAMAN LAL GUTPA : Will the PRIME MINISTER be pleased to state :

(a) whether State Pollution Board has been set up in Jammu and Kashmir with a view to check increasing pollution in the State;

(b) if so, the details thereof;

(c) whether any antipollution device has been set up in Jammu and Srinagar under this board; and

(d) if so, the number of cases identified as defaulting units in Jammu and Srinagar and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). The J & K State Pollution Control Board was established in the State under the Water (Prevention & Control) Act, 1974 in the year, 1987. The Board has been in existence ever since and has been carrying out its duties. It is obligatory on the part of every industrial unit to apply to the Board for clearance from Pollution angle.

The Pollution Control Board has been pressing upon all the industrial units in the State to adopt Anti-Pollution measures and install Effluent Treatment Plants wherever necessary and no consent letters are granted by the Board to any industrial unit falling in the polluting category without any anti-Pollution devices. In various industrial estates of Jammu, about 14 industrial units have installed effluent treatment plants (ETPs) and about 60 units have installed emission control devices in their units.

(d) A number of industrial units have been identified as defaulting units in the State under various laws